

Name of Office	No. of vacancies	Date on which reported
Commissioner of Income-tax, New Delhi	9 (All reserved for SC/ST)	26-3-72
C.P.W.D., New Delhi	50	7-4-72
C.P.W.D., Calcutta	1	19-5-72
All India Radio, Bombay	1	19-5-72
National Sample Survey, Chandigarh	1	19-5-72
National Institute of Communicable Diseases New Delhi	3	22-5-72
Land & Development Office, New Delhi	2	25-5-72
T.V. Centre, All India Radio, New Delhi	1	25-5-72
Station Director, Commercial & Broadcasting Service, All India Radio, New Delhi	1	27/29-5-72
Central Water & Power Commission (Water Wing), Badarpur	15	29-5-72
All India Soil & Use Survey, New Delhi	2	30-5-72
Central Health and Transport Organisation, New Delhi	1	1-6-72
Land & Development Office, New Delhi	2	1-6-72
	89	

(c) 25 including 3 belonging to Scheduled Castes.

Surrender of Nagas in Assam, Nagaland and Arunachal Pradesh

Seizure of Pakistani and Chinese Arms and Ammunitions in West Bengal

403. SHRI NARENDRA SINGH:
SHRI HUKAM CHAND
KACHWAI:

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KACHWAI:

Will the Minister of HOME AFFAIRS be pleased to state:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) how many Nagas surrendered before the Civil and Military authorities in Assam, Nagaland and Arunachal Pradesh during the last six months; and

(a) whether China and Pakistan made arms and ammunitions were seized in West Bengal which were illegally brought from Bangladesh during the last six months; and

(b) the action proposed to be taken by Government against them?

(b) if so, the arms and ammunitions captured during the aforesaid period?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) Between 1st May and 31st October 1972, 1309 Naga rebels surrendered in Nagaland. During the same period, the surrender of Naga rebels was nil in Assam and Arunachal Pradesh.

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) and (b). The requisite information has been called for from the West Bengal Government and it will be placed on the Table of the House, on receipt.

(b) Adequate vigilance is maintained by the Government of Nagaland. Those amongst surrendered who are not involved in any specific heinous crime have been permitted to go back to their villages after executing appropriate bonds for good conduct.